
Kerala Agricultural University (Amendment) Act, 1980

15 of 1980

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An Act further to amend the Kerala Agricultural University Act, 1971. WHEREAS it is expedient further to amend the Kerala Agricultural University Act, 1971, for the purposes hereinafter appearing; BE it enacted in the Thirty-first Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Agricultural University (Amendment) Act, 1980.
- (2) It shall be deemed to have come into force on the 7th day of June, 1980.

2. Substitution Of New Section For Section 15 :-

For section 15 of the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), the following section shall be substituted, namely:

15. Term of office of members of Executive Committee.--(1) An elected member of the Executive Committee shall cease to hold office on the day immediately preceding the date of reconstitution of the General Council which elected him.

(2) The members of the Executive Committee, other than the elected members who have ceased to hold office by virtue of the provisions of sub-section (1), shall be competent to exercise the powers and perform the function of the Executive Committee under this Act and the Statues, Ordinances and Regulations.

(3) The quorum for any meeting of the members of the Executive Committee, other than the elected members who have ceased to hold office of virtue of the provisions of subsection (1), shall be three.

(4) No person other than an ex-officio member or the member representing the Indian Council of Agricultural Research shall be eligible to hold office for more than two terms in succession.

3. Amendment Of Section 29 :-

In section 29 of the principal Act,-

(a) for sub-section (1) the following sub-section shall be substituted, namely:-

(1) The Chancellor may, if he considers it necessary, appoint a Pro-Vice-Chancellor in consultation with the Vice-Chancellor and the Executive Committee.;

(b) in subsection (3), for the words shall be such as may be prescribed the words shall be determined by the Chancellor shall be substituted;

(c) for subsection (4), the following sub-section shall be substituted, namely:-

(4) Subject to the provisions of this Act and the Statutes, Ordinances and Regulations, the powers and functions of the Pro-Vice-Chancellor shall be determined by the Chancellor in consultation with the Vice-Chancellor.

4. Repeal And Saving :-

(1) The Kerala Agricultural University (Amendment) Ordinance, 1980 (3 of 1980), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.